

[Shri A. C. George]

- published in Notification No. S. O. 5369 in Gazette of India dated the 7th December, 1971.
- (ii) The Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1971 published in Notification No. S. O. 5372 in Gazette of India dated the 8th December, 1971. [Placed in Library. See No. LT—1325/71].
- (2) A copy of the Textiles (Production by Knitting, Embroidery, Lace making and Printing Machines) Control Amendment Order, 1971 (Hindi and English versions) published in Notification No. S. O. 3166 in Gazette of India dated the 28th August, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1326/71].
- (3) (i) A copy of the Mysore Silkworm Seed and Cocoon (Regulation of Production, Supply and Distribution) (Amendment) Rules, 1971, published in Notification No. G. S. R. 201 in Mysore Gazette dated the 1st July, 1971, under sub-section (3) of section 18 of the Mysore Silkworm Seed and Cocoon (Regulation of Production, Supply and Distribution) Act, 1959, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore.
- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT—1327/71].

**WEST BENGAL EMPLOYEES, PAYMENT OF COMPULSORY GRATUITY RULES**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : I beg to lay on the Table a copy of the West Bengal Employees' Payment of Compulsory Gratuity Rules, 1971, published in Notification No. 3957-L.R./E.L./IIR-1/17 in Calcutta Gazette dated the 10th September, 1971, under sub-section (2) of section 11 of the West Bengal Employees' Payment of Compulsory Gratuity Ordinance, 1971 read with clause (c) of the Proclamation dated the 19th March,

1970 issued by the President in relation to the State of West Bengal. [Placed in Library. See No. LT—1328/71].

**ACCOUNTS OF I. I. T. KANPUR**

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. D. P. YADAVA) : I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur for the year 1969-70 along with Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See. No. LT—1329/71].

10.03 hrs.

**MESSAGE FROM RAJYA SABHA**

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1971, agreed without any amendment to the Commissions of Inquiry (Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 29th November, 1971.”

**PUBLIC ACCOUNTS COMMITTEE**

**TWENTY-NINTH REPORT**

श्री भागवत झा भाखा (भागलपुर) : अध्यक्ष महोदय, मैं 1969-70 के बिनियोग लेखे (सिविल), (डाक-तार), (रेलवे) और (रक्षा सेवाएं) में दशायि गये स्वीकृत अनुदानों तथा प्रसारित बिनियोगों से अधिक व्यय के बारे में और लोक लेखा समिति (श्री श्री लोक सभा) के 123वें प्रतिवेदन में अंतर्दिष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में लोक लेखा समिति का 29वां प्रतिवेदन प्रस्तुत करता हूँ।